

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 4016 of 2020**

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Manjur Elahi @ Md. Manzoor Elahi ... .. **Petitioner**  
**Versus**

The State of Jharkhand through the Department of Anti  
Corruption Bureau, Jharkhand, Ranchi

... .. **Opposite Party**

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. S.P. Roy, Advocate  
For the A.C.B. : Mr. T.N. Verma, Spl. P.P.  
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02/27.07.2020 Heard Mr. S.P. Roy, learned counsel for the petitioner  
and Mr. T.N. Verma, learned Spl. P.P. for the A.C.B.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Dumka  
(A.C.B.) P.S. Case No. 01/2020.

The petitioner who is a clerk in the Circle Office,  
Porihat is said to have demanded an illegal gratification of  
Rs. 10,000/- for providing the genealogical certificate to the  
complainant. After verification a trap was laid and  
Rs. 5,000/- was recovered from a person to whom the  
petitioner had directed to handover the money.

The petitioner appears to be in custody since  
06.03.2020.

Regard being had to the period of custody, the  
petitioner, named above, is directed to be released on bail on  
furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand  
only) with two sureties of the like amount each, to the  
satisfaction of learned Additional Sessions Judge-I-cum-  
Special Judge (A.C.B.), Dumka in connection with Dumka  
(A.C.B.) P.S. Case No. 01/2020.

**(R. Mukhopadhyay, J.)**